

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 135
(IB)-800(PB)/2019

IN THE MATTER OF:

Money Wise Financial Services Pvt. Ltd. Applicant/petitioner
v.
M/s. Indirapuram Habitat Centre Pvt. Ltd. Respondent

Order under Section 7 of IBC, 2016

Order delivered on 15.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):- Ms. Swastika Kumari, Mr. Pankaj Agarwal, Adv.
For the Respondent: -

ORDER


Ld. Counsel for the petitioner states that the petition is not covered by the stay order passed by Hon'ble the Supreme Court as it is a pure case of advancing loan by an NBFC and not a case covered under the Explanation to Sec-5(8)(f) of the Code.

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 29.05.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 29.05.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)